

(ग) संघ शासित क्षेत्र (पांडिचेरी) में अनुसूचित जातियों की कितनी बस्तियों का अब तक विद्युतीकरण किया जा चुका है ;

(घ) अनुसूचित जातियों की कितनी बस्तियों का विद्युतीकरण अभी होना बाकी है ; और

(ङ) सरकार समूचे क्षेत्र का विद्युतीकरण करने का प्रबन्ध कब तक कर देगी ?

ऊर्जा मंत्रालय में राज्य मंत्री (श्री चन्द्र शेखर सिंह): (क) 1971 की जनगणना के अनुसार पांडिचेरी संघ शासित क्षेत्र के सभी 334 आबाद गांव विद्युतीकृत कर दिए गए हैं।

(ख) ऊपर (क) के उत्तर को ध्यान में रखते हुए प्रश्न नहीं उठता।

(ग) कुल 320 हरिजन बस्तियां हैं और उन सबको विद्युतीकृत कर दिया गया है।

(घ) और (ङ) : उत्तर (ग) के उत्तर को ध्यान में रखते हुए प्रश्न नहीं उठता।

#### Renting of Wakf Properties by Punjab Wakf Board

10920. SHRI GHAYOOR ALI KHAN : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether mosques, dargahs and graveyards under the management of the Punjab Wakf Board are given on rent by the Board ;

(b) whether Idgah and graveyards in Kalka (District Karnal) and Panipat etc. have been given on rent recently ; and

(c) if so which is the authority that manages the affairs of the Punjab Wakf Board and gives these places on rent when the Board is under suspension ?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL) : (a) and (b) Yes, Sir, in accordance with the policy followed by the Board in this behalf for a long period of time. The policy followed by the Board have been

evolved in view of the peculiar situation with respect to the areas under its jurisdiction having a meagre Muslim population and a large number of Wakf properties. The Board had obtained 'Fatwas' from religious 'Ulemas' and decided as a policy that mosques could be settled on licence subject to the specific condition that they would be vacated whenever required for the original purpose of workship by the Muslims. Likewise, graveyard lands lying abandoned without any muslim population in the area could be leased out after earmarking portions thereof for burial purposes and also after making a stipulation to the effect that each lessee should vacate the graveyard land leased out to him whenever the same is needed by the Board for the original purpose.

(c) On the supersession of the Punjab Wakf Board, the powers of the Board have been vested in an Administrator, who manages its affairs. The Administrator has delegated to the Secretary. Punjab Wakf Board, power to give land on rent upto financial limit of Rs. 200.00 per month for urban sites and upto Rs. 500.00 per annum for agricultural land. Beyond this limit, the power is exercised by the Administrator himself.

#### Amount Earmarked for New Refineries

10921. SHRI MANMOHAN TUDU : Will the Minister of ENERGY be pleased to state :

(a) the amount earmarked in 1983-84 for the establishment of new refineries ;

(b) the names of the places where these new refineries are going to be located ;

(c) the targeted years of their completion; and

(d) the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF PETROLEUM IN THE MINISTRY OF ENERGY (SHRI GARGI SHANKAR MISHRA) :

(a) During the year 1983-84, an amount of Rs. 4 crores has been earmarked for the new refinery proposed to be set up in Karnal. In respect of the new refinery proposed to be set up at Mangalore, no specific provision has been made. The provision to be made for the

new refineries will be reviewed at the time of preparation of the Revised Estimates for 1983-84.

(b) The preliminary feasibility reports in respect of the new refineries to be set up in Karnal and Mangalore have been received recently by the Government from the Indian Oil Corporation Limited and the Hindustan Petroleum Corporation Limited respectively. These are under consideration. Based on the demand projections for petroleum products within the country these new refineries are scheduled for completion during the Seventh Plan.

#### Wrong Telephone Billing

10922. SHRI LAKSHMAN MALLICK : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether any survey has been conducted on wrong phone billing ;

(b) if so, the names of the cities where such survey has been conducted ; and

(c) the details of the sample survey report conducted, if any?

DEPUTY MINISTER IN THE COMMUNICATIONS (SHRI VIJAY N. PATIL):

(a) No survey has been made.

(b) and (c) Do not arise.

#### Issue of Gas Connections for Unmarried Girls

10923. SHRI ANWAR AHMED : Will the Minister of ENERGY be pleased to state:

(b) whether Government had issued any instructions to the effect that new gas connection could be booked for young unmarried girls ; if so the full details thereof ; and

(b) the details of the steps taken by Government to ensure that such unmarried girls get LPG connections in their names positively before their marriage on a priority basis ?

THE MINISTER OF STATE IN THE DEPARTMENT OF PETROLEUM IN THE MINISTRY OF ENERGY (SHRI GARGI SHANKAR MISHRA) : (a) No, Sir,

(b) Does not arise.

#### Non-Extension of E.P.F. Act to the Employees of Malawar Chemicals, Kerala

10924. SHRI R.P. YADAV :

SHRI KAMLA MISHRA MADUKAR :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that Malawar Chemicals Kerala is having a large number of branches all over India including Bangalore and if so, what are the details thereof ;

(b) whether it is a fact that a large number of employees including their medical representatives have not been admitted to Provident Fund membership ;

(c) whether it is a fact that this is a defaulting establishment under the E.P.F. Act, and the owners of this establishment are out to defeat the social legislation by not admitting several hundred employees ; and

(d) whether in view of the above Government propose to take immediate action to secure full compliance ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI VEERENDRA PATIL) : (a) According to provident fund authorities M/s Malawar Chemicals Company, Palghat is having to branches at New Delhi and Bangalore. In addition, they have 30 dealers cannot, however, be treated as branches of the said establishment for the purpose of coverage under the E.P.F. and M.P. Act, 1952.

(b) to (d) The establishment is reported to have denied the provident fund benefits to 16 of its eligible employees. The establishment is also reported to have defaulted in remittance of Provident Fund contributions amounting to Rs. 32,033.25 for the period upto 9/82. It has also not paid the dues for the period October, 1982 onwards. The provident fund authorities are taking necessary action under the Act to get the eligible employees enrolled as provident fund subscribers from the due dates and to assess/recover the areas of dues.

#### Criticism of National Programme

10925. SHRI J.S. PALIL : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :